

(15)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

O.A. No. 3102/91

Date of Decision: 5.9.73

Shri Mahesh Pal Petitioner

Vs.

Union of India & Ors Respondents

Coram:

The Hon'ble Mr. I.K. Rasgotra, Member (A)
The Hon'ble Mr. B.S. Hedge, Member (J)

For the petitioner: ... Sh. B.S. Maine, Counsel

For the respondents: ... Sh. N.K. Aggarwal, Counsel

(Oral Judgement of the Bench delivered by
Hon'ble Mr. I.K. Rasgotra, Member (A).

....

Shri B.S. Maine, counsel for the petitioner submits
that he would like to withdraw the case with liberty to
approach this Tribunal again if necessary after a final order
is passed. Accordingly, the O.A. is dismissed as withdrawn
reserving liberty to the petitioner to approach the Tribunal,
if so advised, in accordance with law.


(B.S. Hedge)
Member (J)


(I.K. Rasgotra)
Member (A)

Mittal